

**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH (DELHI)  
O.A. NO. 547/2023**

**IN THE MATTER OF:**

**IN RE:** NEWS ITEM PUBLISHED BY PTI ON DATED 22.08.2023 ENTITLED  
“CHHATTISGARH: WORKER KILLED AS MOLTEN SLAG FALLS ON HIM AT  
STEEL PLANT”

**REPLY ON BEHALF OF THE CHHATTISGARH ENVIRONMENT  
CONSERVATION BOARD**

**FILED BY**



ABHINAY SHARMA  
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JANGPURA EXTENSION,  
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MOBILE NO.: 9899272882

**Date: 13.09.2023**

**Place: New Delhi**

**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH (DELHI)  
O.A. NO. 547/2023**

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**REPLY ON BEHALF OF THE CHHATTISGARH ENVIRONMENT  
CONSERVATION BOARD**

1. At the outset, it is submitted that the present reply is being filed on behalf of the Chhattisgarh Environment Conservation Board (hereinafter referred to as “**CECB**”).
2. The present matter is based on an incident that took place in the steel plant of M/s. Jindal Steel and Power Limited in Patrapali village, Raigarh district, Chhattisgarh (hereinafter referred to as “**Steel Plant**”) on 22.08.2023 wherein steel slag fell directly on a worker, Mr. Late Chinilal Patel aged 52 years, due to which he suffered severe burns and died immediately.
3. That, pursuant to the notice dated 05.09.2023 issued by this Hon’ble Tribunal, CECB carried out inspection of the Steel Plant on 06.09.2023 and, thereafter, the Regional Office of CECB, Raigarh sent a letter dated 11.09.2023 along with the Inspection Report and the details of the compensation paid and planned to be paid to the deceased's family. A true translated copy of the letter dated 11.09.2023 sent by the Regional Office, CECB, Raigarh along with Inspection Report of CECB is marked and annexed herewith as **ANNEXURE R-1**.
4. That, prior to delving into the facts of the present case, it is pertinent to note that ‘slag’ is a by-product of steel-making produced specifically when molten steel is being separated from impurities. Such impurities

separated from molten steel are in a molten, liquid form referred to as slag which solidifies upon cooling. That the slag disposal process entails the following steps:

- a) Collection of hot slag in slag pots,
- b) Hot slag is let to cool,
- c) Cooled slag is dumped into slag pits,

\*Empty slag pots are filled with dry slag dust before being filled with hot slag to prevent the hot slag from sticking to the pot and to enable easy disposal of the cooled slag into slag pits.

5. That, as per the Inspection Report received from the Regional Office of CECB, Raigarh, the following facts pertaining to the said incident came within the knowledge of the answering Respondent:
  - a) The incident occurred on 22.08.2023 at 3:27 AM near Slag Yard of Steel Melting Shop (hereinafter referred to as “**S.M.S.**”) – 2.
  - b) The deceased worker was an employee of M/s. Jindal Steel and Power Limited since 1992; that he was working as a payloader of S.M.S. – 1 until 2005 and as a payloader of S.M.S. – 2 since 2005.
  - c) As per the CCTV footage, it is seen that a slag pot full of hot slag was left to cool near another empty slag pot. Further, the deceased worker added some amount of slag dust to the pot filled with hot slag instead of the empty slag pot. Unfortunately, the slag dust collected by the deceased worker was moist due to the current monsoon season. When this moist slag dust got in contact with the molten hot slag in the filled pot, it resulted in a huge explosion due to which such molten hot slag fell directly on the deceased worker, he suffered severe burns and died on the spot.
  - d) The Management had designated separate places for keeping empty slag pots and hot slag pots which was observed at the incident site.
6. Moreover, though the matter comes within the purview of health and safety department, CECB is filing the present affidavit after collating

information from the concerned departments since CECB has been called upon to respond.

7. Thus, it is submitted that, in the present case, appropriate and necessary action has been taken by the CECB and other concerned departments for safeguarding the interests of the deceased worker by providing for his family.
8. Hence, the present reply is being submitted for the kind perusal of this Hon'ble Tribunal. This Hon'ble Tribunal may, therefore, take the present reply on record and pass any appropriate order(s) that it may deem fit and such order(s) will be complied with by the CECB.

FILED BY



ABHINAY SHARMA  
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H-29, FIRST FLOOR,  
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NEW DELHI – 110014

EMAIL: [abhinay@aslpartners.in](mailto:abhinay@aslpartners.in)

MOBILE NO.: 9899272882

Date: 13.09.2023

Place: New Delhi

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, DELHI  
ORIGINAL APPLICATION NO. 547 OF 2023



**IN THE MATTER OF:**

**RE: NEWS ITEM PUBLISHED BY PTI ON DATED 22.08.2023 TITLED AS:  
CHHATTISGARH: WORKER KILLED AS MOLTEN SLAG FALLS ON HIM AT  
STEEL PLANT**

I, Ankur Sahu, Authorised Representative of Chhattisgarh Environment Conservation Board, registered office at T.V. Tower Road, Raigarh, District-Raigarh (C.G.), Respondents No.1 do hereby solemnly affirm and state as under:

1. That I am the Authorized Representative of CECB in the present matter and am well conversant with the facts of the present case and competent to affirm this affidavit.
2. That I have read and understood the contents of the accompanying Reply which has been drafted under my instructions and state that the contents of the same are true and correct to my knowledge based on the records maintained by me.
3. The contents of the accompanying Reply have been explained to me in vernacular.

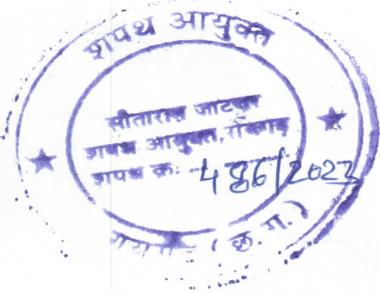
*A. Sahu*  
**DEPONENT**  
**REGIONAL OFFICER**  
**C.G. Environment Conservation Board**  
**Raigarh**



## VERIFICATION

I, the Deponent above named, do hereby verify that the contents of foregoing affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed therefrom.

Verified at 13 on this 9 day of September 2023.



*Asalu*

DEPONENT  
REGIONAL OFFICER

C.G. Environment Conservation Board  
Raigarh

श्री/श्रीमती/व्यक्ति जगदुर शाह पिता / पात का नाम डोमन लाल लाल  
 नि. छ.प्र. धर्मपुरा सरसरी तह. बोड जिला रायगढ़ को ये  
 जिला रायगढ़ (छ.प्र.) ने ता. 13/9/23  
 गमक्ष शपथग्रहण की, मैं स्वयं इन्हें जस्तता हू अथवा श्री सुरेश शाह  
 श्री सीता राम शाह नि. सलीपुरा था बोड  
 तह. रायगढ़ जिला (छ.प्र.) द्वारा शिनाख्त की गयी, जिनका  
 हस्ताक्षर भी जोड़ा गया है। मेरे द्वारा समझाने पर शपथकर्ता ने इस शपथ पत्र क  
 पसझकर एवं सही मानकर अपना हस्ताक्षर / अंगूठा निशान लगाया है।

*Asalu*

REGIONAL OFFICER

C.G. Environment Conservation Board  
Raigarh

*Asalu*  
शपथ आयुक्त 13/9/23

*Asalu*





क्षेत्रीय कार्यालय  
छ.ग. पर्यावरण संरक्षण मंडल  
टी.व्ही.टॉवर रोड, रायगढ़ (छ.ग.)  
Email ID: roraigarh.cecb@gmail.com

जावक क्र. 1595/क्षे.का./पर्या.सं.मं./2023

रायगढ़ दिनांक 11/09/23

N प्रति,

सदस्य सचिव,  
छत्तीसगढ़ पर्यावरण संरक्षण मण्डल,  
पर्यावास भवन, नार्थ ब्लॉक, सेक्टर-19,  
नवा रायपुर, अटल नगर, जिला-रायपुर (छ.ग.)

विषय :- Notice of hearing in suo Motu matter In re: News item published by PTI on dated 22.08.2023 entitled " Chhattisgarh: Worked killed as molten slag falls on him at steel plant" के संबंध में।

संदर्भ :- 1. Deputy Registrar Hon'ble NGT Principal Bench, New Delhi का पत्र दिनांक 05.09.2023  
2. इस कार्यालय द्वारा निरीक्षण दिनांक 06.09.2023.

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उपरोक्त विषयांतर्गत लेख है कि माननीय एन.जी.टी. ओ.ए. क्रमांक 547/2023 शीर्षक " Chhattisgarh: Worked killed as molten slag falls on him at steel plant" के संदर्भ में माननीय एन.जी.टी. के सामने 14 सितम्बर 2023 को प्रस्तुत भौतिक सुनवाई के संबंध में इस कार्यालय में प्राप्त पत्र दिनांक 05.09.2023 के परिपेक्ष्य में इस कार्यालय के वैज्ञानिक के साथ दिनांक 06.09.2023 को उद्योग मेसर्स जिंदल स्टील एण्ड पावर लिमिटेड, ग्राम-पतरापाली, जिला-रायगढ़ का निरीक्षण किया गया। निरीक्षण प्रतिवेदन एवं उद्योग से प्रभावित को सहायता राशि प्रदाय किये जाने के संबंध में प्राप्त पत्र की प्रति संलग्न कर आवश्यक एवं अग्रकार्यवाही हेतु कृपया प्रस्तुत है।

संलग्न :- उपरोक्तानुसार।

  
क्षेत्रीय अधिकारी  
छत्तीसगढ़ पर्यावरण संरक्षण मंडल,  
रायगढ़ (छ.ग.)

Date: 11.09.2023

To,  
 The Dy. Director  
 Industrial Health and Safety  
 First Floor of Shewta Medical Store,  
 Chakradhar Nagar Chowk,  
 Raigarh- 496001 (CG)

**Sub: Regarding compensation of Late Chinilal Patel.**

Dear Sir,

As discussed please find attached herewith the compensation & pension detail of Late Chinilal Patel:

**Compensation & pension:**

A. Workmen Compensation	- Rs. 10,96,000.00
B. Welfare Scheme (Voluntary by JSPL)	- Rs. 5,00,000.00 -Paid
C. GPA	- Rs. 44,00,000.00
D. Amount from EDLI	- Rs. 7,02,000.00
	<b>Total: Rs. 66,98,000.00</b>
E. Pension from Employee Welfare scheme of JSPL	- Rs. 13,000.00 per month
F. Pension from EPF	- As per Rule

Thanking you,

Yours Faithfully,  
 For, Jindal Steel & Power Limited



Satyendra Singh  
 Factory Manager –Unit II  
**Factory Manager**  
 Jindal Steel & Power Ltd, Unit - II  
 Raigarh (C.G.)

Jindal Steel & Power Limited

Works: Post Box No.-16, Kharsia Road, Raigarh-496001(C.G)

T +(07762) 227001 – 227010 F 227031 – 227022 W www.jindalsteelpower.com

Registered Office: O.P.Jindal Marg, Hisar – 125 005 (Haryana)

Corporate Office: Jindal Centre, 12, Bhikaiji Cama Place, New Delhi – 110 066

# निरीक्षण प्रतिवेदन

विषय :- Notice of hearing in suo Motu matter In re: News item published by PTI on dated 22.08.2023 entitled " Chhattisgarh: Worker killed as molten slag falls on him at steel plant" के संबंध में।

संदर्भ :- 1. Deputy Registrar Hon'ble NGT Principal Bench, New Delhi का पत्र दिनांक 05.09.2023.  
2. इस कार्यालय द्वारा निरीक्षण दिनांक 06.09.2023.

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उपरोक्त विषयांतर्गत लेख है कि इस कार्यालय के द्वारा दिनांक 06.09.2023 को माननीय एन.जी.टी. ओ.ए. क्रमांक 547/2023 शीर्षक " Chhattisgarh: Worker killed as molten slag falls on him at steel plant" के संदर्भ में प्राप्त पत्र दिनांक 05.09.2023 के तारतम्य में उद्योग मेरार्रा जिंदल स्टील एण्ड पॉवर लिमिटेड, ग्राम-पतरापाली, जिला-रायगढ़ का निरीक्षण किया गया। निरीक्षण दौरान पर्यावरण महाप्रबंधक श्री डी.पी. सिंह, हेल्थ एण्ड सेफ्टी हेड श्री जितेन्द्र परिदा एवं एच.आर. हेड श्री सुधीर राय उपस्थित थे। निरीक्षण के दौरान पाई गई स्थिति निम्नानुसार है :-

1. निरीक्षण दिवस में उद्योग संचालित पाया गया।
2. उद्योग प्रबंधन द्वारा उपरोक्त घटित दुर्घटना की सी.सी.टी.वी. फुटेज का अवलोकन कराया गया। उपरोक्तानुसार दुर्घटना का समय दिनांक 22.08.2023 को 03:27 AM बजे एस.एम.एस. क्रमांक-2 के स्लैग यार्ड के समीप घटित हुआ।
3. दुर्घटना स्थल में 03 नग सी.सी.टी.वी. कैमरा इन्सॉटल है। तीनों कैमरे दुर्घटना दिवस पर कार्यरत थे।
4. उद्योग प्रबंधन द्वारा बताया गया कि प्रभावित पे-लोडर ऑपरेटर सन् 1992 से जिंदल का इम्प्लॉई था जोकि पूर्व में एस.एम.एस.-1 के पे-लोडर तथा सन् 2005 से एस.एम.एस.-2 के पे-लोडर के पद पर कार्यरत था।
5. निरीक्षण दिवस में सी.सी.टी.वी. वीडियो फुटेज के अवलोकन में पे-लोडर के द्वारा स्लैग के खाली पॉट में स्लैग डस्ट की कुछ मात्रा डाला जाता है। दुर्घटना दिवस पर खाली पॉट के समीप ही गरम स्लैग से भरे पॉट को ठण्डा होने रखा गया था। पे-लोडर ऑपरेटर द्वारा समीप ही स्थित स्लैग डस्ट जोकि नमीयुक्त था, को खाली स्लैग पॉट की तरह ही गरम स्लैग पॉट में डाला गया जिसके कारण धमाके के साथ इर्रप्शन होना पाया गया।
6. दुर्घटना स्थल के निरीक्षण दौरान स्थल में एक तरफ बाउण्ड्रीवॉल निर्मित नहीं पाया गया जिससे वर्षा जल के प्रभाव के कारण पानी से स्लैग डस्ट भीगे पाये गये।
7. निरीक्षण दिवस में उद्योग प्रबंधन द्वारा घटना स्थल पर अवलोकित खाली स्लैग एवं गरम स्लैग पॉट रखने हेतु पृथक-पृथक स्थल निर्धारित किया जाना अवलोकित किया गया।
8. उद्योग प्रबंधन द्वारा प्रभावित के नॉमिनी को 66,98,000/- रुपये एकमुस्त एवं 13,000 हजार रुपये प्रतिमाह पेंशन प्रदाय किये जाने की योजना है। वर्तमान में प्रभावित के परिवार को 05 लाख की सहायता राशि प्रदान किये जाने की जानकारी दी गई है।

  
(एस.के.धुर्वे)  
वैज्ञानिक

छ.ग. पर्यावरण संरक्षण मण्डल, रायगढ़



क्षेत्रीय अधिकारी

छत्तीसगढ़ पर्यावरण संरक्षण मंडल,  
रायगढ़ (छ.ग.)

Regional Office  
Chhattisgarh Environment Conservation Board  
T.V. Tower Road, Raigarh, (Chhattisgarh)  
Email: roraigarh.cecb@gmail.com

Outgoing S.No. 1595/Re.Off./ Parya.Sam.Main/2023 Raipur, Dated: 11.09.2023

To

The Member Secretary  
Chhattisgarh Environment Conservation Board  
Habitat Building, North Block, Sector-19,  
Nava Raipur, Atal Nagar, District - Raipur (Chhattisgarh)

Subject: Regarding "Notice of hearing in suo Motu matter In re: News item published by PTI on dated 22.08.2023 entitled " Chhattisgarh: Worked killed as molten slag falls on him at steel plant".

Ref.: : 1. Deputy Registrar Hon'ble NGT Principal Bench, New Delhi's letter dated 05.09.2023.  
2. Inspection by this office on dated 06.09.2023.

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The above mentioned subject is that in relation to the physical hearing scheduled on 14.09.2023 before the Hon'ble NGT in the context of the Hon'ble NGT's OA no 547/2023 titled "Chhattisgarh: Worked killed as molten slag falls on him at steel plant", letter received in this office dated 05.09.2023 in the context of this industry namely M/s. Jindal Steel & Power Ltd., Village-Patrapali, District-Raigarh was inspected along with the Scientist of this office on dated 06.09.2023. Please find attached a copy of the inspection report and the letter received regarding providing assistance to the affected person from the industry for necessary further action.

Enclosed: As above.

Sd/-  
Regional Officer  
Chhattisgarh Environment Conservation Board  
Raipur (Chhattisgarh)



**TRUE TRANSLATED COPY**

## INSPECTION REPORT

Subject: Regarding "Notice of hearing in suo Motu matter In re: News item published by PTI on dated 22.08.2023 entitled " Chhattisgarh: Worker killed as molten slag falls on him at steel plant".

Ref.: 1. Deputy Registrar Hon'ble NGT Principal Bench, New Delhi's letter dated 05.09.2023.

2. Inspection by this office on dated 06.09.2023.

----- 00 -----

The above mentioned subject is that in pursuance of the letter dated 05.09.2023 received by this office on 06.09.2023 in the context of the Hon'ble NGT's O.A No. 547/2023 titled "Chhattisgarh: Worker killed as molten slag falls on him at steel plant", industry namely M/s. Jindal Steel and Power Limited, Village- Patrapali, District Raigarh, was inspected. Environment General Manager Mr. D.P. Singh, Health & Safety Head Mr. Jitendra Parida and HR Head Mr. Sudhir Rai were present during the inspection. The situation found during the inspection is as follows: -

1. The industry was found operating on the inspection day.
2. The CCTV footage of the above accident was reviewed by the Industry Management. As per above, the time of the accident occurred on 22.08.2023 at 03:27 AM near the slag yard of SMS No.-2.
3. There are 03 CCTV cameras installed at the accident site. All three cameras were operational on the day of the accident.



**TRUE TRANSLATED COPY**

4. It was informed by the industry management that the affected pay-loader operator was an employee of Jindal since 1992, who was earlier working as pay-loader of SMS-1 and since 2005 as pay-loader of SMS-2.
5. As per the observation of CCTV video footage on the inspection day, some amount of slag dust is poured into the empty slag pot by the pay-loader. On the day of the accident, a pot filled with hot slag was kept to cool near the empty pot. By the pay-loader operator, slag dust located nearby, which was moist, was poured into the hot slag pot in the same manner as the empty slag pot, due to which eruption was observed with a bang.
6. During inspection of the accident site, a boundary wall was not found constructed on one side of the site due to which slag dust was found soaked with water due to the effect of rain water.
7. On the inspection day, it was observed that the industry management had earmarked separate places for keeping the empty slag and hot slag pots observed at the incident site.
8. There is a plan to provide Rs. 6698000/- lump-sum (one shot) and Rs. 13000/- per month pension to the affected nominees by the Industry Management. At present, information has been given that an assistance amount of Rs. 5,00,000/- (Rupees Five Lacs only) will be provided to the affected family.

(S.K. Dhurve)  
Scientist  
Chhattisgarh Environment Conservation Board

Sd/-  
Regional Officer  
Chhattisgarh Environment Conservation Board  
Raipur (Chhattisgarh)



BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, DELHI  
ORIGINAL APPLICATION NO. 547 OF 2023

**IN THE MATTER OF:**

**RE: NEWS ITEM PUBLISHED BY PTI ON DATED 22.08.2023 TITLED AS:  
CHHATTISGARH: WORKER KILLED AS MOLTEN SLAG FALLS ON HIM AT STEEL  
PLANT**

**V A K A L A T N A M A**

KNOW ALL to whom these presents shall come that I/we, Mr. Ankur Sahu, authorized representative of Chhattisgarh Environment Conservation Board, Raigarh do hereby appoint, **Abhinay Sharma (D/2192/2011), Pooran Chand Roy (D/11009/2021), Sakshi Jain (MP/2221/2020), Lakshmi Kant Shrivastava (D/9335/2021), Parul Khurana (D/5897/2022), Deeksha Prakash (KAR/2800/2022)** (Hereinafter called the Advocate) to be my/our Advocate in the above-noted case and authorize: -

To act, appear plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court to payment of fees separately for each court by me/us.

To sign, file verify and present pleadings, replications appeal cross-objections or petitions for executions, review, revision, restorations withdrawal compromise or other petition, replies, objections or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents.

To withdraw, or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take out execution proceedings.

To deposit, draw and receive moneys, cheque and grant receipt thereof and to do all other acts and things Which may be necessary to be done for the progress and in the course of the prosecution of the case.

To appoint and instruct and other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the attorney on our behalf.

And I/We the undersigned do hereby agree to rectify and confirm acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/We undertake that I/We or my/our duly authorized agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case in consequence of his absence from the Court when the said case is called up for hearing, or any negligence of the said Advocate/s or his/their Substitute.

And -I/We the undersigned do hereby agree that in the event of the whole or any part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he/they shall be entitled to withdraw from the prosecution of the said case until the same is paid up. If any costs are allowed for an adjournment, the Advocate would be entitled to the same. The free settled is only for the above case and Court.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to those presents the contents of which have been understood by me/us this 12th day of September of 2023.

Accepted subject to the terms of fees.

Advocates

*Abhinay*

*Pooran Chand Roy*  
D/11009/2021

*Deeksha*

*Parul*

*Lakshmi Kant Shrivastava*

*Sakshi Jain*

*Asahu*  
REGIONAL OFFICER  
C.G. Environment Conservation Board  
Raigarh

